SHRI BRAHMANANDA PANDA: We have been getting votes for the last twenty-five years and we will continue to be here. Do not worry about that . . .

SHRI PREM MANOHAR: Let the country go to hell and you continue there.

SHRI BRAHMANANDA PANDA: The country is where it is. Either you go to hell or we go to hell. The rivers flow. The mountains are there. Nobody is going to hell with the country.

SHRI MAHAVIR TYAGI: I may inform you that they are counting on the female votes of Muslims.

SHRI BRAHMANANDA PANDA: hats off to them. Muslim women are well informed and they will definitely vote for They will never vote for Jan Sangh. I am so sure of that. So, in winding up I want this Bill to be withdrawn. I appeal to the good sense of my friend, Mr. D. L. Sen Gupta, to withdraw this Bill and see if he can help Muslim masses practically. If he feels that this anomaly should go, he should initiate this discussion amongst his Muslim friends and also among Hindu friends where they have taken more than one wife. We should build up a modern society.

SHRI DWIJENDRALAL SEN GUPTA. I am initiating that discussion just now with the Minister. The discussion is continuing. Let it continue even in the next session.

SHRI BRAHMANANDA PANDA: It is not a question of discussion in the House. I want the discussion to go on in the wider world. When I say that, do not think that if a Hindu has got more than one wife it is good. It is bad. It must come in a different form, not in the form of legislation. This is all what I have to say.

श्री मान सिंह वर्मा: आप में हिम्मत नहीं है कि आप सच वात कह सकें। आप गलत बात कह कर वोट लेना चाहते हैं।

THE VICE-CHAIRMAN (SHRI YOGEN-DRA SHARMA): I think he will reply next time.

MGIPCBE-S7-7 RSS/ND/73-7-12-73-595

MESSAGES FROM THE LOK SABHA

- I. Appropriation (No. 3) Bill, 1973
- The Employees' Provident Funds and Family Pension Fund (Amendment) Bill, 1973.

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(T)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha. I am directed to enclose herewith the Appropriation (No. 3) Bill, 1973, as passed by Lok Sabha at its sitting held on the 17th August, 1973.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(II)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Employees' Provident Funds and Family Pension Fund (Amendment) Bill, 1973, as passed by Lok Sabha at its sitting held on the 16th August, 1973".

Sir, I beg to lay a copy of each of the Bills on the Table.

THE VICE-CHAIRMAN (SHRI YOGEN DRA SHARMA): The House stands adjourned till 11 A.M. on Monday, the 20th August, 1973.

The House then adjourned at fifty-eight minutes past four of the clock till eleven of the clock on Monday, the 20th August, 1978.